loading of soda ash from these factories was maintained at a satisfactory level. During the period from January to June 1974, 8,714 metre gauge wagons were loaded as against net demands for 9,854 wagons.

Consistent with the commitments of the railways to clear traffic in higher priorities preferentially, every endeavour is being made to ensure adequate movement of soda ash from these factories. As a matter of fact, loading was stepped up in July 1974 and 1,774 metre gauge wagons were loaded in that month as against a monthly average loading of 1,452 wagons during January to June 1974.

सागर सम्राट में कार्य कर रहे विदेशी तकनीशियन

*565. **श्री नागेश्वर प्रसाद शाही :**
श्री जगदीश जोशी :
श्री नत्थी सिंह :
श्री एन० पी० चौधरी :
श्री गुणानन्द ठाकुर :

क्या **पेट्रोलियम और रसायन** मंत्री यह बताने की कृपा करेंगे कि सागर सम्राट में कितने विदेशी तकनीशियन कार्य कर रहे है, वे किन-किन देशों के राष्ट्रिक है, और उनमें से प्रत्येक को कितना पारिश्रमिक और परिलाभ दिया जाता है ?

†[Foreign technicians working on Sagar Samrat

565. SHRI NAGESHWAR PRASAD SHAHI:
SHRI JAGDISH JOSHI:
SHRI NATHI SINGH:
SHRI N. P. CHAUDHARI:
SHRI GUNANAND THAKUR:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the number of foreign technicians working on Sagar Samrat, along with their nationality and the remuneration paid to each and the perquisites given?]

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : बम्बई हाई तथा इसके निकटवर्ती क्षेत्रों में "सागर सम्राट" व्यधन कार्यों के लिये तेल तथा प्राकृतिक गैस आयोग ने किसी विदेशी विशेषज्ञ को सीधे तौर पर नियुक्त नहीं किया है किन्तु व्यधन कार्य मे तकनीकी सेवाए मुहैया करने तथा तेल एवं प्राकृतिक गैस आयोग के व्यक्तियों के प्रशिक्षण के लिये अमरीका की आफशोर इंटरनेशनल एस० ए० (ओ आई एस ए) नामक फर्म से एक करार किया है। ओ० आई० एस० ए० के अमले में अमेरीका के सात कनाडा का एक, ब्रिटेन के पाच तथा फिलिपाइन का एक नागरिक शामिल है। विशेषज्ञों तथा उनके परिवार को आने जाने के यात्रा संबंधी भत्ते तथा सामान भत्ते, जो प्रत्येक परिवार के लिये 150 किलोग्राम से अधिक नहीं है, के अतिरिक्त तेल तथा प्राकृतिक गस आयोग द्वारा एक मुश्त भुगतान किये जाते हैं। यह कार्यरत विशेषज्ञों की वास्तविक संख्या, जो किसी भी समय 17 से अधिक नहीं होगी, पर निर्भर है जिसमें प्रतिदिन 3450 डालरो का एकमुश्त भुगतान होगा।

†[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): For "Sagar Samrat" drilling operations in Bombay High and adjoining areas, ONGC has not employed any individual foreign experts directly but has entered into a contract with U.S. firm, Offshore International S. A. (OISA) for providing technical services in drilling and for training ONGC's personnel. OISA's personnel at present consist of 7 American, 1 Canadian, 5 British

†[ ] English translation.

and 1 Phillippine nationals. Apart from to and fro journey expenses to the experts and the family and baggage allowance of not more than 150 kilograms per family, lumpsum payments are made by ONGC depending upon the actual number of experts in position which at no time will be more than 17 which would involve a maximum lumpsum payment of $ 3450 per day.]

न्यायालयों में वरिष्ठतम न्यायाधीश की वरिष्ठता का उल्लंघन

***566. श्री प्रकाशवीर शास्त्री :** क्या **विधि, न्याय और कम्पनी कार्य** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पंजाब और हरियाणा उच्च न्यायालय के वरिष्ठतम न्यायाधीश ने गत मई में अपने पद से इस्तीफा दे दिया था; और

(ख) यदि हां, तो उसके क्या कारण है और इस संबंध मे सरकार की प्रतिक्रिया क्या है ?

†[Supersession of senior-most Judges in Courts

*566. SHRI PRAKASH VIR SHASTRI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the senior-most Judge in the Punjab and Haryana High Court, resigned his post in May last; and

(b) if so, what are the reasons therefor and Government's reaction thereto ?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : (क) जी, हां ।

(ख) ज्येष्ठतम न्यायाधीश के अनुसार उन्होंने पंजाब और हरियाना उच्च न्यायालय के मुख्य न्यायाधीश की नियुक्ति के मामले म अपने को अतिष्ठित किए जाने के कारण त्यागपत्र दिया ।

मुख्य न्यायाधीश की नियुक्ति संविधान के उपबंधों के अनुसार, गुण और उपयुक्तता को ध्यान में रखते हुए की गई है ।

†[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Yes, Sir.

(b) According to the senior-most Judge he resigned in view of his supersession in the matter of appointment of Chief Justice of Punjab and Haryana High Court.

The appointment of the Chief Justice has been made in accordance with the provisions of the Constitution having due regard to merit and suitability.]

Manhandling of workers in Kharagpur railway workshop

*567. SHRI S. W. DHABE: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that workers who were on duty during the strike period at the Kharagpur workshop on South Eastern Railway on 28-5-74 were attacked, stripped naked, paraded and mal-treated by the workers who joined duty just after the withdrawal of the strike;

(b) whether it is a fact that some of them including women, were subjected to further insults and degraded by painting black tar on their bodies; and

(c) what action Government have taken against the persons who are guilty of this misbehaviour ?

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): (a) and (b) Yes Sir. 122 workers who stuck to their work including two female workers were humiliated on 28-5-1974. A few of them

†[ ] English Translation.